

Serial  
No. of  
OrderDate of  
Order

Order with Signature

Order No.1 dt.  
17.3.92. contd.

further orders. I hope Respondent No.2, Secretary to Government of Orissa in the Department of Forest & Environment will give necessary instruction to the learned Government Advocate (State) to inform this Bench regarding the orders passed by the Chief Minister. Mr. A. K. Misra, learned counsel is also requested to give necessary information on the date fixed. Copy of this order be served on Respondents 2 & 3 through a Special Messenger at the cost of the applicant who should deposit Rs. 40/- (Rupees forty) only in cash in the Cash Section which should remain in suspense account and be given to the Special Peon <sup>who</sup> <sub>in</sub> would carry the order to be served on the respondents 2 & 3.

5. Put up on the date fixed.

*ba* 17.8.92

Vice-Chairman

2. 21.9.92

Mr. Aswini Kumar Mishra learned counsel appearing for the Petitioner does not want to press this matter and wants to withdraw the same. Petitioner is permitted to withdraw the application.

*ba*  
Vice-Chairman